विचार के वगैर, उसके लिए, उक्त एकक को दिए गए अपने ऋणों क पुनर्वित्त पोषण की मांग करना न्याय-पूर्ण है।

Peerless General Finance and Investment Company

792. SHRI MANUBHAI PATEL: j Will the Minister of FINANCE be pleased to refer to the answer to Un-starred Question 186 given in the Rajya Sabha on the 18th November, 1980 and state:

(a) whether it is a fact that the Peerless General Finance and Investment Company has been mobilising small savings from the public and investing the same in Government securities and in fixed deposits with Nationalised Banks; and

(b) if so, what are the details thereof and what action Government propose to take to help this company to stand on a more sound footing?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT); (a) and (b) From 1956 the company is operating some schemes under the name "Social Welfare Savings Schemes" for the public. As per published balance sheet of the company, a<T on 31st December, 1979, its investments in Government securities unit trust and fixed deposits with nationalised "banks amounted to Rs. 70.35 crores.

In pursuance of the provisions of the Prize Chits and Money Circulation Schemes (Banning) Act, 1978 which came into force from 12th December, 1978 and rules framed thereunder, the Government of West Bengal issued a notice on the company on 10th September, 1979 *to* submit winding up programme. The company contended that its business was not covered by the Act and filed a writ petition in the Calcutta High Court against the Union Government, State Government and the Reserve Bank of India and obtained a stay order. The case is still sub-judice.

to Questions

International Arrival Counter at Detftf Airport

793. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the international arrival counters at the Delhi airport are not sufficiently manned, especially the customs, and due to this inconvenience passengers wait for more than three to four hours when two to three flights arrive together; and

(b) if so, whether the whole system of immigration and customs will be further streamlined to facilitate the easy flow of passengers especially tourists through the various channels?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) The requisite information is being collected and will b_e placed on the Table of the Sabha.

Offer of land to Foreign investors by Sri Lanka

794. SHRI KALPNATH RAI: Will the Minister of COMMERCE be pleased to state:

(a) whether Sri Lanka, which is trying to build up a free market economy rapidly, has th'rown open a stretch of land to foreign investors;

(b) whether under the new scheme field will be opened to investors for growing soyabean, pulses, maize, sugarcane, spices and oil seeds in that country; and

(c) if so, whether India is going to take part in this new scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN); (a) to (c) As Sri Lanka is still reported to